

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

MP No. 2820 of 2025

(M/S SHREEJI BUILDERS AND DEVELOPERS PVT LTD AND OTHERS Vs MUNICIPAL CORPORATION OF
BHOPAL AND OTHERS)

Dated : 26-06-2025

*Shri Sanjay Agrawal - Senior Advocate with Shri Arpit Agrawal -
Advocate for the petitioners.*

Shri Amit Kumar Sharma - Government Advocate for the State.

Learned Senior Counsel appearing for the petitioners submitted that no purpose will be served in demolition of building. Appellate Court had committed an error in setting aside a well reasoned order of injunction. It is submitted that distance between two buildings which were constructed by petitioners was found to be less, therefore, order for demolition of building was passed. Petitioners filed civil suit and also filed an application for injunction. Application for injunction was allowed which was reversed by appellate Court. Default is compoundable in nature.

Issue notice to the respondents on payment of process fee within seven days, returnable by week commencing 28.07.2025.

Considering aforesaid, order dated 17.05.2025 (Annexure-P/10) shall remain stayed till the next date of hearing.

C.C. as per rules.

(VISHAL DHAGAT)
JUDGE

\$A

Case Type

MP - MISC. PETITION

Case No.

2820

Year

2025

SHOW

Details

Earlier Court

Connected

Listing

I.A.

Documents

Notices

Defaults

Judgement/Orders

Adjustments

Mention Memo

Restoration

DropNote

Appearance

Paper Bo

Certified Copying

Court Fee

HearingCoram

Purpose

Action

Other

Date

24-11-
2025

[AFTER
NOTICE (FOR
ADMISSION) -
CIVIL CASES]

63. NOT
REACHED
COVID-19

Not
Liste

18-08-
2025

[AFTER
NOTICE (FOR
ADMISSION) -

Not
Liste

पृष्ठ

आवक पंजी

नगर निगम

